REPORTABLE

IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.871 OF 2018 arising out of SLP (C)No. 26528 of 2013

THE STATE OF MADHYA PRADESH & ORS. ...APPELLANT(S)

VERSUS

MANOJ SHARMA & ORS.

...RESPONDENT(S)

WITH

CIVIL APPEAL NO.872 OF 2018 arising out of SLP (C)No. 26529 of 2013

THE STATE OF MADHYA PRADESH & ORS. ...APPELLANT(S)

VERSUS

ALOK TRIPATHI & ORS.

...RESPONDENT(S)

JUDGMENT

ASHOK BHUSHAN, J.

Leave granted.

2. These two appeals have been filed against the identically worded judgments of High Court of Madhya Pradesh dated 05.12.2012 and 17.01.2013 respectively dismissing the writ

- appeal filed by the State of Madhya Pradesh. The facts and issue in both the appeals being common, it is sufficient to refer to the facts and pleadings in civil appeal arising out of SLP (C) No. 26528 of 2017 for deciding both the appeals. The parties shall be referred to as described in the writ petition.
- The writ petitioners had passed M.Phil. different universities under education (between the year 2007 to 11.07.2009. Writ before petitioners engaged different quest lecturers in as Government/Semi Government Colleges since before the year 2009. Higher Education Department of the Government of Madhya Pradesh issued an order dated 22.02.2012 on the subject "Arrangement of Guest Lecturers in Government Colleges for the remaining period of Academic Session 2011-12 and upcoming sessions".
- 4. The Government order provided for criteria for selection under which various marks were

allocated for Ph.D and NET/SET, M.Phil. NET/SET. Regional Additional Director, Higher Education, Gwalior Madhya Pradesh issued an 21.04.2012 advertisement dated inviting application for the post of Guest Lecturer in different subjects. Writ Petitioners applied for different posts of Guest Lecturers through online mode. Their applications were not accepted. On inquiry, they came to know that those candidates who had obtained M.Phil. degree through distance education programme are not qualified.

- 5. Writ Petition No. 3290 of 2012, Manoj Sharma and others v. State of Madhya Pradesh was filed wherein High Court passed an interim order on 14.05.2012 and directing the respondents to accept the application form of the candidates and the result of the candidates was to be kept in the seal-cover.
- 6. Writ Petitioners on the strength of the interim order submitted their applications.

Writ Petition No. 3290 of 2012, Manoj Sharma and others versus State of Madhya Pradesh was finally disposed off by learned Single Judge on 29.08.2012, holding that those candidates who have cleared M.Phil. qualification before the Regulations 2009, namely, University Grants Commission (Minimum Standards and Procedure for the award of M.Phil./Ph.D Degree) Regulations, 2009 (hereinafter shall "Regulations 2009 referred to of UGC as (Minimum Standards and Procedure") are eligible and their result be declared. Learned Single Judge issued following directions:

"It is further reported that although petitioner's case was considered, but by way of interim order, it directed that his result will not be declared. Now final order is passed. Petitioner is found eligible, therefore, respondents shall consider the case of the petitioner as eligible on the basis of the aforesaid Master of Philosophy certificate and declare the result alongwith other candidates."

7. The State of Madhya Pradesh filed a writ

appeal against the judgments of learned Single Judge and Division Bench of the High Court vide its judgment dated 05.12.2012 dismissed the appeal. The State is in appeal against the judgment of the Division Bench.

- Learned counsel for the appellant submits that in view of the regulations framed by the University Grants Commission, Regulations 2009 of UGC (Minimum Standards and Procedure), the M.Phil./Ph.D. Programmes conducted education distance are not acceptable. submits that since M.Phil. degree of the writ petitioners was by distance education mode, they do not fulfil the qualification appointment as Guest Lecturer and the judgment of the learned Single Judge and Division Bench taking a contrary view is unsustainable.
- 9. No one has appeared on behalf of the respondent at the time of hearing. Although a counter affidavit on behalf of the Respondent No. 1, Manoj Sharma has been filed, supporting

the view taken by the learned Single Judge and the Division Bench. We have considered the submission of the learned counsel for the appellant and perused the record.

- 10. The Regulations 2009 of UGC on Minimum Standards and Procedure were published in Gazette of India on 11.7.2009. Regulation 5 which is relevant, is to the following effect:
 - "Regulation **5**. Notwithstanding contained anything in Regulations or any other Ruleregulation, for the time being in no University, Institution, force, University Deemed be to College/Institution of National Importance shall conduct M.Phil and Programmes through distance education mode."
- 11. Learned Single Judge and Division Bench took the view that according to Regulations 2009 of UGC on Minimum Standards and Procedure, it was only with effect from 11.7.2009 that any university, institution or deemed university were prohibited from conducting M.Phil./Ph.D.

through distance education mode hence, degree prior enforcement of obtained to regulation are not washed out. The High Court has held that Regulations 2009 of UGC (Minimum Standards and Procedure) are prospective nature and shall not operate retrospectively. Learned Single Judge took the view that Regulations 2009 of UGC (Minimum Standards and Procedure) being not retrospective shall not wipe out the M.Phil. qualification acquired by the writ petitioners prior to above-said regulation.

12. Regulation 3 under Regulations 2009 of UGC (Minimum Standards and Procedure), clearly provides for enforcement for the regulation from the date of their publication in the Gazette of India. Regulation 3 is as follows:

"They shall come into force with effect from the date of their publication in the Gazette of India."

13. Thus, it is clear that regulations are prospective in nature and may not affect the

qualifications granted by an university or institution prior to the enforcement of the regulation. We thus do not find any error in the judgment of the High Court of Madhya Pradesh. Learned Single Judge had thus rightly directed the respondent to consider the case of the writ petitioners on the basis of M.Phil. degree and declare the result alongwith other candidates.

14. There is another issue which needs to be noticed at this juncture. On the same day when regulations pertaining to Minimum Standards and Procedure for the award of M.Phil./Ph.D Degree published, another regulations published in the Gazette on the same day i.e. 11.7.2009, namely, UGC (Minimum on Qualifications for Appointment and Career Teachers Advancement of in Affiliated Universities and Institutions) (3rd amendment) Regulations, 2009 (hereinafter shall be referred to as "Regulations 2009 of UGC(Minimum Qualifications for Appointment").

15. University Grants Commission had issued regulations relating to minimum qualification for the post of lecturer in the year 2000 which regulations were amended in 2002 and 2006. According to Regulations 2000, Regulation 1.3.3 provides for qualification for Lecturer as follows:

"1.3.3 Lecturer

Good academic record with at least 55% of the marks or, an equivalent grade of B in the 7 point scale with latter grades O, A, B, C, D, E and F at the Master's degree level, in the relevant subject from an Indian University, or, an equivalent degree from a foreign university.

Besides fulfilling the above qualifications, candidates should have cleared the eligibility test (NET) for lecturers conducted by the UGC, CSIR or similar test accredited by the UGC.

Note: NET shall remain the compulsory requirement for appointment as Lecturer even for candidates having Ph.D. degree. However, the candidates who have completed M. Phil. Degree or have

submitted Ph.D. thesis in the concerned subject up to 31^{st} December, 1993, are exempted from appearing in the NET examination."

16. As noted above, the above-mentioned regulations were amended and amendments dated 11.7.2009 were relevant whereas the note as contained in Regulation 1.3.3 was substituted by following:

"NET/SLET shall remain the minimum eligibility condition for recruitment and appointment of Lecturers in Universities /Colleges/Institutions.

Provided, however, that candidates, who are or have been awarded Ph.D. Degree in compliance of "University Commission(minimum standards and procedure for award of Ph.D Degree), Regulation 2009, shall be exempted from the requirement of the minimum eligibility condition of NET/SLET for recruitment appointment and equivalent Assistant Professor or positions in Universities/Colleges /Institutions."

17. It has to be noticed that the amendment as made in the minimum qualification, now provides

that the exemption from NET shall be given to degree holders, only when Ph.D. degree has been awarded to them in compliance with the Regulations 2009 of UGC (Minimum Standards and Procedure). The above provision thus, made it mandatory that for lecturers NET qualification is necessary and exemption shall be granted to those Ph.D. degree holders who have obtained Ph.D. degree in accordance with the Regulations 2009 of UGC (Minimum Standards and Procedure). The purpose and object of the above amendments in both Regulations 2009 of UGC (Minimum Standards and Procedure) as well Regulations 2009 of UGC (Minimum Qualifications for Appointment) is not far to There has been challenge to amendments seek. Regulations 2009 of UGC (Minimum made in Qualifications for Appointment) in so far as it denied the benefit to Ph.D degree holders who had obtained Ph.D prior to 11.7.2009. Petitions were filed in different High Courts

challenging the regulations on different grounds including that regulations are arbitrary and violative of Article 14 which discriminate the Ph.D. degree holders who have obtained Ph.D. degree prior to 11.7.2009 and those who obtained the degree after 11.7.2009 in accordance with Regulations 2009 of UGC on Minimum Standards and Procedure.

18. The challenge to regulations were repelled by different High Courts whereas Allahabad High Court vide its judgment dated 6.4.2012 in Dr. Ramesh Kumar Yadav and Another University of Allahabad and Others has upheld the challenge. Appeals were filed against the judgment of the Rajasthan High Court, Delhi High Court and Madras High Court by candidates whose writ petitions were dismissed well against the judgment of as Allahabad 06.04.2012, High Court dated upholding the contention of the candidates. This Court decided all the appeals by its

judgment reported in P. Susheela and Others versus University Grants Commission and Others, (2015) 8 SCC 129. This Court upheld judgment of the High Courts of Rajasthan, Madras and Delhi and set aside the judgment of the Allahabad High Court dated 6.4.2012, upholding that the amendments made in Regulations 2009 of UGC(Minimum Qualifications for Appointment) were valid and there is a valid classification between the candidates who have obtained degree prior to Regulations 2009 of UGC (Minimum Standards and Procedure) and those who obtained the degree in accordance with the above-said regulation.

- 19. Thus, rejecting the contention of the private respondent, following was laid down in paragraph Nos. 16, 17 and 18:
 - "16. Similar is the case on facts here. A vested right would arise only if any of the appellants before us had actually been appointed to the post of Lecturer/Assistant Professors. Till that date, there is no vested right in any of the appellants. At the highest,

the appellants could only contend that they have a right to be considered for of Lecturer/Assistant post This right is Professor. always minimum eligibility subject to conditions, and till such time as the appellants are appointed, different conditions laid down may be Merely because different times. an additional eligibility condition the form of a NET test is laid down, it does not mean that any vested right of the appellants is affected, does it mean that the regulation laying down such minimum eligibility condition would be retrospective in operation. Such condition would only be prospective as it would apply only at the stage of appointment. It clear, therefore, that the contentions of the private appellants before must fail.

17. One of the learned counsel for the petitioners arqued, based the on language of the direction ofthe Central Government dated 12-11-2008 that all that the Government wanted UGC to do was to "generally" prescribe NET as a qualification. But this did not mean that UGC had to prescribe this qualification without providing for any exemption. We are unable to accede to this argument for the simple "generally" reason that the word precedes the word "compulsory" and it is clear that the language of direction has been followed both letter and in spirit by the regulations of 2009 and 2010.

- The arguments based on Article 14 equally have to be rejected. It is that the obiect directions of the Central Government read with the UGC Regulations 2009/2010 are to maintain excellence standards of higher education. Keeping this object in mind, a minimum eligibility condition of passing the national eligibility test is True, there may have exemptions laid down by UGC in the past, but the Central Government now as a matter of policy feels that any would compromise exemption excellence of teaching standards universities/ colleges/institutions governed by the UGC. Obviously, there is nothing arbitrary or discriminatory this - in fact it is function of UGC to see that standards do not get diluted."
- 20. Thus, from the above judgment, it is clear qualification that is minimum NET now qualification for appointment of Lecturer and exemption granted to M.Phil. degree holders have been withdrawn and exemption is allowed only to those Ph.D. degree holders who have obtained the Ph.D. degree in accordance with 11.7.2009 regulations, namely, Regulations 2009 of UGC (Minimum Standards and Procedure).

Although, this aspect has not been noticed by the High Court but since the learned Single Judge has directed the consideration of the case of the writ petitioner on the basis of M.Phil. degree which was obtained by them by distance education mode prior to 2009, it necessary that their eligibility for the post taking into consideration examined Regulations 2009 of UGC (Minimum Qualifications Appointment). The advertisement and selection for Guest Lecturers having been conducted in the year 2012 when both Regulations 2009 of UGC (Minimum Standards and Procedure) and Regulations 2009 of UGC (Minimum Oualifications for Appointment) were applicable.

21. There is nothing on the record as to whether after the judgment of the learned Single Judge, writ petitioners' result was declared and they were selected or appointed. This Court has also passed an interim order of

16.08.2013 staying the operation of the judgment of the High Court for the period of three months. No further orders have been passed extending the interim order.

- 22. We are thus of the view that judgment of the High Court needs no interference in this appeal, however, the appeals are to be disposed off with the direction to consider the eligibility of the writ petitioner taking also into consideration the Regulations 2009 of UGC (Minimum Qualifications for Appointment).
- 23. Both the appeals are disposed off accordingly.

(A.K. SIKRI)
J.
(ASHOK BHUSHAN)

NEW DELHI, January 25, 2018.